CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD
REGIONAL BENCH, COURT NO. 3

EXCISE APPEAL NO. 10135 OF 2017

(Arising out of OIA-CCESA-VAD-APP-II-VK-291-2016-17 dated 17/10/2016 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-I(Appeal))

SHIV PRODUCTS
Block No. A/23, Plot No. 2-3-4,
M.g. Road, No. 12, Udhna Udhyog Nagar, Udhna,
Surat, Gujarat.

Appellant

Vs.

C.C.E. & S.T.-SURAT-I **Respondent**
New Building...Opp. Gandhi Baug,
Chowk Bazar, Surat,Gujarat-395001

Appearance:
Present for the Appellant :None
Present for the Respondent:Shri Rajesh R Kurup, Superintendent (AR)

CORAM:
HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C. L. MAHAR, MEMBER (TECHNICAL)

Date of Hearing/Decision : **11/01/2024**

<u>FINAL ORDER No. 10184/2024</u>

<u>RAMESH NAIR</u>

The appellant submitted Letter dated 08.01.2024 and 11.01.2024 along with the SVLDRS -4 certificates with the request that the appeal may be disposed of as deemed withdrawn under the provision of 127 of (No. 2), Finance Act 2019.

Considering the submission made by the appellant in the letter and on perusal of the SVLDRS-4 certificate. We find that the case has been settled under SVLDRS. Accordingly, appeal is dismissed as deemed withdrawn.

(Dictated and pronounced in the open Court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(C. L. MAHAR)
MEMBER (TECHNICAL)

Arpita